

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1969
ANSWERED ON:06.12.2005
CRIMINAL PROCEDURE AMENDMENT ACT
McLeod Smt. Ingrid

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the provisions of Code of Criminal Procedure (Amendment) Act, 2005 have since been enforced;
- (b) if so, the details thereof; and
- (c) if not, the reasons for deferring its implementation?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) & (b): No, Sir.

(c): The implementation of the Act has been deferred following objections to some provisions of the Act by the legal fraternity, particularly by lawyers from the State of Tamil Nadu.